

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of decision: 12-10-95

CP No. 97/95 (OA No. 205/90)

Sheoji Nath

.. Petitioner

VERSUS

R. Ravindra and others

.. Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Petitioner

.. Mr. S. Kumar

For the Respondents

.. --

ORDER

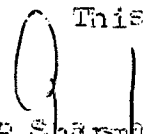
PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

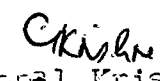
This is a Contempt Petition under section 17 of the Administrative Tribunals Act, 1985, with the allegation that by not complying with the direction of the Tribunal to the respondents vide order dated 21-9-94 in OA No. 205/90 for deciding the representation on merits within a period of 3 months after giving an opportunity to the persons likely to be affected, the respondents have committed contempt of court.

2. We have heard the counsel for the petitioner.

3. The learned counsel for the petitioner during the course of arguments has conceded that the directions of the Tribunal have been complied with.

4. This Contempt Petition is, therefore, dismissed.


(O.P. Sharma)
Member (A)


(Gopal Krishna)
Vice-Chairman